

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/ 2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2019

NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Akshay Goel, Advocate for RP

Present for the Respondent: Mr. Abhay Kaushik, Advocate

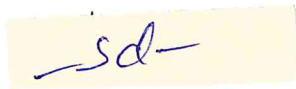
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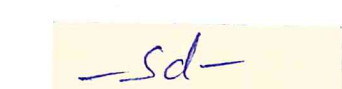
Mr. Abhay Kaushik, Advocate appeared on behalf of the Mr. Paramjit Gandhi submits that he is unable to be present in court on ground of demise in his family. Let assistance be given by him within 2 days. In the event of non-cooperation by Mr. Paramjit Gandhi we shall be constrained to take coercive steps taken.

Urgency in this case is that as the Resolution Application is pending for further consideration and in the absence of the information memo no further steps can be taken.

CIR process has already been extended and further delay shall surely hamper the resolution process.

To come up for further consideration on 13th February, 2019. Mr. Paramjit Gandhi is directed to be present in Court on the next date of hearing.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)